## Sick Public Sector enterprises

- \*215. DR. Y. LAKSHMI PRASAD: will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:
- (a) whether out of 48 Public Sector Enterprises, 26 have been declared sick and referred to BIFR; and
- (b) if so, the action proposed to revamp the Public Sector Enterprises^ by using the disinvestment proceeds?
- THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI MANOHAR JOSHI): (a) Yes sir.
- (b) Funds for revamping and restructuring of Public Sector Enterprises are allocated out of Consolidated Fund of India to which the Disinvestment proceeds are credited.

## Patent of Indian Curry

- \*216. SHRI P. PRABHAKAR REDDY: will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that an application for patenting the Indian curry by adding traditional Indian spices has been submitted to the patent office in Japan;
  - (b) if so, the details thereof;
- (c) whether Government would like to contest such patent applications whereby applicants want to draw monopoly rights of the traditional cooking process; and
  - (d) if not, the reasons therefor?
- THE MINISTER OF COMMERCE AND INDUS FRY (SHRI MURASOLI MARAN): (a) and (b) As per information ava?tabfe, no application entitled "Indian Curry by additing traditon«l Indian spices" is reported to have been filed in the patent Office *in* Japan. However, a Japanese company, namely, House Food Corporation has reportedly filed an application for grant of a patent entitled "Cookfe;-of Curry" in the Japanese Patent Office. The application was filed on 28th April, 1994 and the same was published on 7th November, 1995.
- (c) and (d) Patents are granted by respective Governments under their Patents laws. Whenever, information is received about the